

(2021) 07 SHI CK 0052

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 3683 Of 2021

Thakur Pre-Examination Coaching-Cum-Training Institute &
Anr

APPELLANT

Vs

Himachal Pradesh University & Anr

RESPONDENT

Date of Decision : 07-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0052

Hon'ble Judges : Tarlok Singh Chauhan, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : N. S. Chandel, Rajesh Verma, Neel Kamal Sharma

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The instant petition has been filed for the grant of following substantive reliefs:-

a) That the respondent may kindly be directed to allow the students to deposit the tuition fee as reflected in Annexure P-9 & P-10, who are already

registered with the respondent university for B. Ed. For the Session 2020-22, but could not deposit the tuition fee on account of improper functioning of

the online portal of the respondent No. 1.

b) That after the deposit of the tuition fee the respondents may kindly be directed to issue roll numbers to the students as reflected in Annexure P-9

and P-10 so that they can appear in the final exams of 1st semester of B.Ed. which is to commence from 7th July, 2021.

2. The perusal of the petition alongwith the grounds raised therein coupled with the relief claimed, clearly goes to show that the teaching institute has

no cause of action to maintain this petition, as it only the aggrieved students, who alone can file and maintain a petition.

3. Therefore, while dismissing the petition, we make it clear that, in case, any of the students is aggrieved, he/she may approach this Court for

redressal of his/her grievance. Further, in case, the students are extremely poor, as contended, they will be provided legal aid service as per rules.

4. The petition stands disposed of, so also pending applications, if any. Parties are left to bear their own costs.